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# The Orissa Gazette

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No. 46. CUTTACK, FRIDAY, DECEMBER 8, 1939.

*Separate paging is given to this Part, in order that it may be filed as a separate compilation.*

## PART IV.

**Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps.**

**PUBLISHED UNDER THE AUTHORITY OF THE HIGH COURT OF JUDICATURE AT PATNA.**

### NOTIFICATION.

**CIVIL COURT HOLIDAYS FOR 1940.**

*The 2nd December 1939.*

**No. 43-S.**—The following list of days to be observed in the year 1940 as closed holidays in the subordinate Civil Courts in Orissa has been prepared and is published by the High Court of Judicature at Patna in the exercise of the power vested in it by section 15 of Act XII of 1887.

| Names of holidays.                    | English date.          | Days of the week.    | Remarks.                                                                                                  |
|---------------------------------------|------------------------|----------------------|-----------------------------------------------------------------------------------------------------------|
| New Year's Day                        | January 1st ...        | Monday.              |                                                                                                           |
| The day following the New Year's Day. | January 2nd ...        | Tuesday ...          | To be observed only in the ex-Madras area.                                                                |
| Pongal ...                            | January 13th and 14th. | Saturday and Sunday. | To be observed only in the ex-Madras area. The dates may, if necessary, be changed by the District Judge. |

| Name of holidays.                               | English date.           | Days of the week.      | Remarks.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      |
|-------------------------------------------------|-------------------------|------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| Uttarayan, Pus or Makar Sankranti or Magh Bihu. | January 14th ...        | Sunday . ...           | To be observed only in the district of Sambalpur and at Balasore (Sadr only). The date may be changed by the District Judge.                                                                                                                                                                                                                                                                                                                                                                                                  |
| Id-uz-Z o h a or Bakrid.                        | January 21st to 23rd.   | Sunday to Tuesday.     | In the ex-Madras area only one day, i.e., January 21st or such other day as may be fixed by the District Judge according to the visibility of the moon will be observed as a general ho'iday and one day more will be allowed as a holiday for Muhammadans only.                                                                                                                                                                                                                                                              |
| Pus Purnima ...                                 | January 24th ...        | Wednesday ...          | To be observed only in the district of Sambalpur on the 24th January or on any other day that may be fixed by the District Judge.                                                                                                                                                                                                                                                                                                                                                                                             |
| Ash Wednesday                                   | February 7th ...        | Wednesday ...          | Sectional holiday for Christians only. To be observed only in the ex-Madras area on the 7th February or on any other day that may be fixed by the District Judge.                                                                                                                                                                                                                                                                                                                                                             |
| Basant Panchami                                 | February 13th and 14th. | Tuesday and Wednesday. | Not to be observed in the ex-Madras area. The second day of the holiday is not to be observed in the district of Sambalpur.                                                                                                                                                                                                                                                                                                                                                                                                   |
| Muharram ...                                    | February 15th to 19th.  | Thursday to Monday.    | If the moon be not visible on the 9th February, the courts will be closed from February 16th to 20th. The eleventh day of Muharram is to be observed as a local holiday for Muhammadan employees only in the judgeship of Cuttack-Sambalpur and in Puri. In the ex-Madras area only one day, viz., 19th of February or such other day as may be fixed by the District Judge according to the visibility of the moon will be observed as a general holiday and one day more will be allowed as a holiday for Muhammadans only. |
| Shivaratri or Mahashivaratri.                   | March 7th and 8th.      | Thursday and Friday.   | Only one day, viz., 7th March in the ex-Madras area where the date may be changed by the District Judge, if necessary.                                                                                                                                                                                                                                                                                                                                                                                                        |
| Holi (or Dol-Jatra) or Dolo Purnima.            | March 22nd to 25th.     | Friday to Monday       | Only one day, viz., 23rd March in the ex-Madras area.                                                                                                                                                                                                                                                                                                                                                                                                                                                                         |
| Good-Friday to Easter Monday.                   | March 22nd to 25th.     | Friday to Monday.      | ...                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           |

| Name of holidays.                                 | English date.         | Days of the week.  | Remarks.                                                                                                                                                                                                                |
|---------------------------------------------------|-----------------------|--------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| Chehlum ...                                       | March 30th ...        | Saturday ...       | If the moon be not visible on the 10th March, the courts will be closed on March 31st. Not to be observed in the ex-Madras area.                                                                                        |
| Baruni Gangasnan                                  | April 4th ...         | Thursday ...       | In the district of Cuttack and at Bhadrak only on the 4th April or on any other day that may be fixed by the District Judge.                                                                                            |
| Telugu New Year's Day.                            | April 8th ...         | Monday ...         | To be observed only in the ex-Madras area.                                                                                                                                                                              |
| Tamil or Oriya New Year's Day or Chait Sankranti. | April 13th ...        | Saturday ...       | To be observed on the 13th April or any other day that may be fixed by the District Judge.                                                                                                                              |
| Sri Ramnaomi ...                                  | April 16th ...        | Tuesday ...        | It is a general holiday for the district of Sambalpur only. For the ex-Madras area it is a special holiday for Vaishnavites proper only (not all worshippers of Vishnu). The date may be changed by the District Judge. |
| Fatiha Duazdahum                                  | April 21st ...        | Sunday ...         | If the moon be visible on the 8th April, then on April 20th.                                                                                                                                                            |
| Ascension Day ...                                 | May 2nd ...           | Thursday ...       | To be observed in the ex-Madras area only.                                                                                                                                                                              |
| Chandan Jatra ...                                 | May 10th ...          | Friday ...         | To be observed only in Puri on the 10th May or on any other day that may be fixed by the District Judge.                                                                                                                |
| Summer Vacation                                   | May 13th to June 8th. | Monday to Tuesday. | To be observed only in the ex-Madras area.                                                                                                                                                                              |
| King-Emperor's Birthday.                          | ...                   | ...                | The day which may be fixed for the celebration in India of the King-Emperor's Birthday will be notified separately in due course by the Provincial Government.                                                          |
| Sital or Jamai Sasthi.                            | June 11th ...         | Tuesday ...        | To be observed only in the district of Sambalpur on the 11th June or on any other day that may be fixed by the District Judge.                                                                                          |
| Raja Sankranti ...                                | June 14th ...         | Friday ...         | To be observed in the judgeship of Cuttack-Sambalpur only except the district of Sambalpur. [The holiday to be observed for this festival in the ex-Madras area is included in the Summer Vacation.]                    |
| Snan Jatra ...                                    | June 19th ...         | Wednesday ...      | To be observed only in Puri.                                                                                                                                                                                            |

| Name of holidays.                                                                                | English date.                | Day of the week.     | Remarks.                                                                                                                                                   |
|--------------------------------------------------------------------------------------------------|------------------------------|----------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------|
| Day before Rath Jatra.                                                                           | July 6th ...                 | Saturday ...         | To be observed only in Puri.                                                                                                                               |
| Rath Jatra ...                                                                                   | July 7th ...                 | Sunday.              |                                                                                                                                                            |
| Ulta Rath ...                                                                                    | July 15th ...                | Monday ...           | To be observed on the 15th July or on any other day that may be fixed by the District Judge. Not to be observed in the ex-Madras area.                     |
| Sravana Purnima or Avani Avit-tam or Rakhi Bandhan.                                              | August 27th ...              | Saturday ...         | To be observed only in the ex-Madras area and in the district of Sambalpur on the 17th August or on any other day that may be fixed by the District Judge. |
| Janmastami ...                                                                                   | August 25th and 26th.        | Sunday and Monday.   | In the ex-Madras area only one day, viz., August 25th or any other day that may be fixed by the District Judge.                                            |
| B i n a y a k Chaturthi or G a n e s h Chaturthi.                                                | September 5th                | Thursday.            |                                                                                                                                                            |
| Navanna ...                                                                                      | September 7th                | Saturday ...         | To be observed only in the district of Sambalpur on the 7th September or on any other day that may be fixed by the District Judge.                         |
| Sunā ...                                                                                         | September 13th               | Friday ...           | To be observed on the 13th September or on any other day that may be fixed by the District Judge. Not to be observed in the ex-Madras area.                |
| Shabibarat ...                                                                                   | September 18th               | Wednesday ...        | To be observed either on the 18th September or on any other day that may be fixed by the District Judge.                                                   |
| Annual vacation [including Mahalaya, Durga and Lakshmi Pujas, Kali Puja (Diwali) and Dwat Puja]. | October 1st to November 2nd. | Tuesday to Saturday. | To be observed only in the judgeship of Cuttack-Sambalpur and in Puri.                                                                                     |
| Mahalaya Amabasya.                                                                               | October 1st ...              | Tuesday ...          | To be observed in the ex-Madras area. [The holiday to be observed for this festival in the rest of the province is included in the Annual Vacation.]       |

| Name of holidays.                                                | English date.             | Days of the week.         | Remarks.                                                                                                                                                                                                                                                       |
|------------------------------------------------------------------|---------------------------|---------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| Durga Puja or<br>Ayudha Puja<br>[including<br>Kumar<br>Purnima]. | October 5th to<br>16th.   | Saturday to<br>Wednesday. | To be observed in the ex-Madras<br>area.                                                                                                                                                                                                                       |
| Kali Puja or<br>Dipavali.                                        | October 30th ...          | Wednesday ...             | To be observed in the ex-Madras<br>area only on the 30th October<br>or on any other day that may<br>be fixed by the District Judge.<br>[The holiday to be observed for<br>this festival in the rest of the<br>province is included in the<br>Annual Vacation.] |
| Id-ul-Fitr ...                                                   | November 2nd<br>to 4th.   | Saturday to<br>Monday.    | In the ex-Madras area only one<br>day, viz., 2nd November or any<br>other day that may be fixed<br>by the District Judge according<br>to the visibility of the moon.                                                                                           |
| Jagadhatri Puja                                                  | November 8th              | Friday ...                | To be observed only in the district<br>of Sambalpur.                                                                                                                                                                                                           |
| Ras Purnima ...                                                  | November 14th             | Thursday ...              | To be observed in the judgeship<br>of Cuttack-Sambalpur and in<br>Puri on November 14th or on any<br>other day that may be fixed by<br>the District Judge.                                                                                                     |
| Prathamastami ...                                                | November 23rd             | Saturday ...              | To be observed in the judgeship<br>of Cuttack-Sambalpur (excepting<br>the district of Sambalpur) and<br>in Puri on the 23rd November or<br>any other day that may be fixed<br>by the District Judge.                                                           |
| Lakshmi Puja ...                                                 | December 12th             | Thursday ...              | To be observed only in the ex-<br>Madras area either on the 12th<br>December or on any other day<br>that may be fixed by the District<br>Judge.                                                                                                                |
| Christmas Holi-<br>days.                                         | December 24th<br>to 31st. | Tuesday to<br>Tuesday.    |                                                                                                                                                                                                                                                                |

PATNA HIGH COURT :

The 1st December 1939.

By order of the High Court,

S. K. DAS,

Registrar.

*Note.*—In the Regular Civil Courts in the Nawapara Subdivision of the district of Sambalpur the holidays to be observed are those which are prescribed from time to time for the executive courts of the subdivision.

## HOME AND FINANCE DEPARTMENTS.

## NOTIFICATIONS.

*The 6th December 1939.*

**No. 9796-A.**—The following notification, issued by the Government of India, in the Legislative Department is republished for general information.

By order of the Governor,

P. T. MANSFIELD,

*Chief Secretary to Government.*

*New Delhi, the 30th October 1939.*

**No. F. 179/38-C & G.**—In pursuance of the second proviso to sub-rule (4) of rule 9 of the Council of State Electoral Rules the Governor-General in Council is pleased to direct that a fresh electoral roll for the Orissa (Non-Muhammadan) constituency of the Council of State shall not be prepared upon the expiration of the period referred to in the said sub-rule.

G. H. SPENCE,

*Secy. to the Govt. of India.*

*The 6th December 1939.*

**No. 9797-A.**—The following notification, issued by the Government of India in the Secretariat of the Governor-General (Public), is republished for general information.

By order of the Governor,

P. T. MANSFIELD,

*Chief Secretary to Government.*

*New Delhi, the 30th October 1939.*

**No. 34/4/39-G. G.**—The Governor-General directs that the following addition shall be made to item IV (5) of the Schedule of Officers entitled to wear civil uniform published in notification no. F. 9/11/36-Public (G), dated the 30th June 1937:—

Chief Chemist, Central Revenues and Director, Control Laboratory.

E. CONRAN-SMITH,

*Joint Secretary to the Governor-General (Public).*

*The 30th November 1939.*

**No. 6223-C.**—The following notifications by the Government of Madras are republished for general information.

By order of the Governor,

P. T. MANSFIELD,

*Chief Secretary to Government.*

## PUBLIC (GENERAL) DEPARTMENT.

## MISCELLANEOUS.

*The 28th September 1939.*

**No. 1625.**—In exercise of the powers conferred by section 19 of the Indian

Press (Emergency Powers) Act, 1931 (XXIII of 1931), His Excellency the Governor of Madras hereby declares to be forfeited to His Majesty all copies, wherever found, of the issues of the newspaper in Telugu entitled *Navasakti*, dated 16th August 1939 and 23rd August 1939, printed and published at Navasakti Press, Bezawada, Kistna district, and all other documents containing copies, reprints or translations of, or extracts from, the articles on the lives of Azad and Khudiram Bose published in the said issues of the above newspaper inasmuch as they contain matter of the nature described in section 4 (1) (a) and (b) of the said Act, as amended by section 16 of Criminal Law Amendment Act, 1932 (Act XXIII of 1932).

*The 26th September 1939.*

**No. 1606.**—In exercise of the powers conferred by section 19 of the Indian Press (Emergency Powers) Act, 1931 (XXIII of 1931), His Excellency the Governor of Madras hereby declares to be forfeited to His Majesty all copies, wherever found, of the newspaper in Telugu entitled *Navasakti*, dated 6th September 1939, printed and published at Navasakti Press, Bezawada, Kistna district, and all other documents containing copies, reprints or translations of, or extracts from, the editorial under the caption "World War—Our Duty" in the said newspaper inasmuch as it contains matter of the nature described in section 4 (1) (d), (f) and (i) of the said Act, as amended by section 16 of Criminal Law Amendment Act, 1932 (XXIII of 1932).

*The 13th October 1939.*

**No. 1706.**—In exercise of the powers conferred by section 19 of the Indian Press (Emergency Powers) Act, 1931 (XXIII of 1931), His Excellency the Governor of Madras hereby declares to be forfeited to His Majesty all copies, wherever found, of the issue of the newspaper in Telugu entitled "*Vahini*," dated the 3rd September 1939, printed and published at Kisan Press, 23, Stringers Street, George town, Madras, and all other documents containing copies, reprints or translations of, or extracts from, the article on the life of Nalini Bagbhi published in the said issue of the newspaper inasmuch as it contains matter of the nature described in clauses (a) and (b) of sub-section (1) of section 4 of the said Act.

By order of His Excellency the Governor,

H. M. HOOD,

*Chief Secretary.*

*The 1st December 1939.*

**No. 6248-C.**—The following notification by the Government of India is republished for general information.

By order of the Governor,

P. T. MANSFIELD,

*Chief Secretary to Government.*

**DEFENCE CO-ORDINATION DEPARTMENT.**

*New Delhi, the 27th November 1939.*

**No. 290-OR./39.**—In exercise of the powers conferred by section 2 of the Defence of India Act, 1939 (XXXV of 1939), the Central Government is pleased to direct that the following further amendment shall be made in the Defence of India Rules, namely:—

After rule 85 of the said Rules, the following rule shall be inserted, namely:—

"Control of 85-A. The Central Government may, by carriage of general or special order, direct any Rail- goods by way Administration— railways.

(a) to give special facilities or preference for the transport of specified goods or specified classes of goods, or

(b) to refuse to carry specified goods or specified classes of goods, either entirely or between specified points;

IX of 1890. and notwithstanding anything to the contrary contained in the Indian Railways Act, 1890, a Railway Administration shall be bound to comply with any directions given to it under this rule."

A. DEC. WILLIAMS,

*Secretary to the Government of India.*

*The 2nd December 1939*

**No. 6283-C.**—The following notification by the Government of India is republished for general information.

By order of the Governor,

P. T. MANSFIELD,

*Chief Secretary to Government.*

**HOME DEPARTMENT.**

*New Delhi, the 23rd November 1939.*

**No. 21/132/39-POLITICAL(W).**—In exercise of the powers conferred by section 3 of the Foreigners Ordinance, 1939, the Central Government is pleased to direct that the following amendments shall be made in the Enemy Foreigners Order, 1939, namely:—

1. After paragraph 3 of the said order, the following paragraphs shall be inserted, namely:—

Restriction on taking out of British India gold and other property. "3-A.—No enemy foreigner shall take out of British India—

(1) any gold;

(2) any property, movable or immovable other than—

(a) personal luggage or effects in such quantity as the civil authority having jurisdiction

over the port or other place at which the foreigner leaves British India, or any other officer authorised by the Provincial Government in this behalf may decide to be reasonable, and

(b) resources whether in coin or negotiable instruments, or both, not exceeding the value of Rs. 1,500;

(3) any such article as is mentioned in sub-paragraph (1) or in clauses (a), (b), (d), (f), (g), (h) or (i) of sub-paragraph (2) of paragraph 7 or, without the permission of the civil authority, any such article as is mentioned in clause (c) or (e) of sub-paragraph (2) of that paragraph.

3-B.—An enemy foreigner shall at the time of embarking from British India, and on being required so to do by the civil authority or other officer appointed in this behalf by the Provincial Government, make a declaration as to the property in his possession; and, if so required, shall produce to such authority or officer any property or resources in excess of, or other than, those permitted by paragraph 3-A. to be taken; and such authority or officer may search any such foreigner and any baggage for the purpose of giving effect to this Order."

2. To paragraph 5 of the said Order, the following proviso shall be added, namely:—

"Provided that the Registration Officer or the civil authority, as the case may be, may exempt, wholly or partially, any enemy foreigner from compliance with this paragraph."

H. J. FRAMPTON,

*Deputy Secretary to the Government of India.*

*The 5th December 1939.*

**No. 6297-C.**—The following notification by the Government of United Provinces is republished for general information.

By order of the Governor,

P. T. MANSFIELD,

*Chief Secretary to Government.*

**POLICE DEPARTMENT.**

**MISCELLANEOUS.**

*Dated November 20, 1939.*

**No. 4044/VIII—184(5).**—In exercise of the power conferred by section 99-A of the Code of Criminal Procedure, 1898 (Act V of 1898), the Governor hereby declares to be forfeited to His Majesty every copy of a pamphlet in Hindi entitled "Krantika Bigul" written by Asha Ram, published by G. R. Tripathi, and printed at the Madho Printing Works, Bairahna, Allahabad, on the ground that the said pamphlet contains

matter the publication of which is punishable under section 124-A of the Indian Penal Code.

By order of the Governor,  
R. F. MUDIE,

*Chief Secy. to Govt., United Provinces.*

*The 5th December 1939.*

**No. 6351-C.**—The following notification by the Government of India is republished for general information.

By order of the Governor,

P. T. MANSFIELD,

*Chief Secretary to Government.*

DEPARTMENT OF COMMERCE.

COMMERCE—WAR.

*New Delhi, the 28th November 1939.*

**No. 65-C.W. (20)/39.**—In exercise of the powers conferred by section 19 of the Sea Customs Act, 1878 (VIII of 1878), the Central Government is pleased to direct that the following amendment shall be made in the notification of the Government of India in the Department of Commerce No. 65-C.W. (20)/39, dated the 25th November 1939 namely:—

In item (5) of Part E of the Schedule annexed to the said notification, for the entry “(vi) Monazite sand”, the following entry shall be substituted, namely:—

“(vi) Ilmenite, Monazite and Zircon.”

A. H. LLOYD,

*Secy. to the Govt. of India.*

#### LAW, COMMERCE AND LABOUR DEPARTMENTS.

##### NOTIFICATIONS.

*The 4th December 1939.*

**No. 8111-Com.**—The following notification issued by the Government of India, Finance Department (Central Revenues), is republished for general information.

By order of the Governor,

C. G. NAIR,

*Secretary to Government.*

CUSTOMS.

*New Delhi, the 28th October 1939.*

**No. 62.**—In exercise of the powers conferred by section 19 of the Sea Customs

Act, 1878 (VIII of 1878), the Central Government is pleased to prohibit the bringing by sea or land into British India from any place other than Burma, except on the authority of a licence granted in this behalf by the Reserve Bank of India, silver bullion and silver sheets and plates which have undergone no process of manufacture subsequent to rolling.

N. R. PILLAI,

*Joint Secy. to the Govt. of India.*

*The 5th December 1939.*

**No. 8123-Com.**—The following notification, issued by the Government of India, Department of Labour, is republished for general information.

By order of the Governor,

C. G. NAIR,

*Secretary to Government.*

#### DEPARTMENT OF LABOUR.

*New Delhi, the 17th October 1939.*

**No. M.-826.**—The following draft of a further amendment to the Petroleum Rules, 1937, which it is proposed to make in exercise of the powers conferred by section 4 and sub-section (1) of section 29 of the Petroleum Act, 1934 (XXX of 1934), is published as required by sub-section (2) of section 29 of the said Act for the information of all persons likely to be affected thereby and notice is hereby given that the draft will be taken into consideration on or after the 15th day of December 1939.

Any objection or suggestion which may be received from any person with respect to the said draft before the date specified will be considered by the Central Government.

#### DRAFT AMENDMENT.

In sub-rule (1) of rule 7 of the said Rules, after the entry “Mangalore” the entry “Negapatam” shall be inserted.

M. S. A. HYDARI,

*Secy. to the Govt. of India.*